

[Shri B. S. Murthy]

February, 1965, making certain amendments to the Kerala Panchayats (Slaughter House and Meat Stall) Rules, 1964.

(ii) S.F.O. 153/65 published in Kerala Gazette dated the 6th April, 1965 making a certain amendment to the Kerala Panchayats (Disposal of unclaimed deal bodies) Rules, 1964. [Placed in Library. See No. LT-4676/65].

**FOOD CORPORATIONS (AMENDMENT)
RULES, 1965.**

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a copy of the Food Corporations (Amendment) Rules, 1965, published in Notification No. G.S.R. 1144 dated the 3rd August 1965, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-4677/65].

**ANNUAL ACCOUNTS OF THE KHADI
AND VILLAGE INDUSTRIES COMMISSION
FOR THE YEAR 1963-64 TOGETHER WITH
THE AUDIT REPORT THEREON.**

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table a copy of Annual Accounts of the Khadi and Village Industries Commission for the year 1963-64 along with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. LT-4678/65].

12.53 hrs.

**DEMANDS FOR SUPPLEMENTARY
GRANTS (RAILWAYS),
1965-66.**

The Minister of Railways (Shri S. K. Patil): I beg to present a State-

ment showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66.

**GOVERNMENT (LIABILITY IN
TORT) BILL***

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I chayat (DDisposal of unclaimed a Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith."

The motion was adopted.

Shri Jaganatha Rao: I introduce the Bill.

**FINANCE (No. 2) BILL, 1965—
contd.**

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri T. T. Krishnamachari on the 30th August, 1965, namely:—

"That the Bill further to amend certain laws relating to direct taxes, to provide for voluntary disclosure of income, to increase or modify duties of customs on certain goods imported into India and to increase or modify and to impose duties of excise on certain goods produced or manufactured in India, be taken into consideration."

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